

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 9/2001
OA 2081/99

(29)

New Delhi, this the 15th day of February, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)
Hon'ble Shri Govindan S. Tampi, Member (A)

Shri Hemant Kumar,
S/o Shri Ganpat Rai
R/o GC 13F, LIG Flats,
Hari Nagar, New Delhi - 64

...Petitioner.

(By Advocate : Shri T.C.Agarwal)

V E R S U S

Smt. Sudharaj Gopalan
Director General of Audit,
Defence Services,
L-II, Block,
Brossay Avenue,
New Delhi.

...Respondents.

(By Advocate : Shri M.K.Gupta)

O R D E R (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)

We have heared learned counsel for the parties. Our attention has been drawn by both the learned counsel to the Office Order Part-II, No.401 issued by the respondents dated 7-2-2001, which order has been mutatis mutandis repeated in the case of the other applicants also (Annexures R.2 - R.4).

2. Shri T.C.Agarwal, learned counsel has submitted that while the applicants are satisfied with the aforesaid orders, but ^{he} _{has} an objection to the execution of order dated 12-10-1999. Shri M.K.Gupta, learned counsel has submitted that he has already advised the respondents to delete this phrase, which will be done shortly by way of issuing corrigenda to the aforesaid orders dated 7-2-2001.

Yours

3. Noting the above facts and submissions made by the learned counsel for the parties, we are satisfied that there is no wilful contempt in the present case, CP 9/2001 is accordingly dismissed and notices to the alleged contemnors are also discharged.


(Govindan S. Tampli)
Member (A)


(Smt. Lakshmi Swaminathan)
Vice-Chairman (J)

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